

Mr. Speaker: Are there not many instances where they have supported the Congress manifesto?

Shri Morarji Desai: Yes, where that suits them. They are not restricted by any consideration whereas we are restricted by the principles in which we believe. They believe that everything that serves their purpose is good. Therefore, they can utilise every person, they can utilise every company, we cannot utilise every company. That is our difficulty, and that is the difference between us. But that difference gives us strength and gives them weakness. That is all what I have got to say. I will certainly maintain my methods; let them maintain their methods and, I have no doubt, they will not prosper. I have no doubt on that score.

I do not think it is necessary for me to take any more time of this House in this matter. After all, it has a limited purpose of taking a vote on account for three months.

Shri S. M. Banerjee: May I know whether any decision has been taken on the question of the payment of dearness allowance which he has promised?

Shri Morarji Desai: The Government will not get out of their promises whatever promises the Government have made. Therefore, the Government have got carefully to consider all these matters. I cannot declare offhand on the floor of the House anything unless a decision is taken.

Shri S. M. Banerjee: I did not want him to declare. I only wanted him to say that the figures quoted by him and by us justify at least a reconsideration of the dearness allowance.

Shri Morarji Desai: The hon. Member need not be very anxious to make his propaganda in this matter.

Shri S. M. Banerjee: No propaganda. All propaganda I have done.

Mr. Speaker: Order, order. Hon. Members have only the right to express their views and leave it to the Government.

Shri S. M. Banerjee: No propaganda after election . . .

Mr. Speaker: Order, order. Why did he rise again and again? He is transgressing the rules of debate in this House. The last word is the hon. Minister's. Afterwards, why should he get up? He did not get up and ask me. I did not permit him to put the question. He shot up the question and he got an answer. He must be satisfied with that.

Shri S. M. Banerjee: I said

Mr. Speaker: How can I prevent him when he goes on speaking?

Shri S. M. Banerjee: I always obey you.

Mr. Speaker: Hereafter, let him do so.

Shri S. M. Banerjee: I have been doing so.

17-16 hrs.

DEMANDS FOR GRANTS ON
ACCOUNT, 1962-63

Mr. Speaker: We shall now take up the Demands for Grants On Account.

DEMAND NO. 1—MINISTRY OF COMMERCE
AND INDUSTRY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 21,60,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Commerce and Industry'."

DEMAND NO. 2—INDUSTRIES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 5,23,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Industries'."

DEMAND NO. 3—SALT

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 21,66,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Salt'."

DEMAND NO. 4—COMMERCIAL INTELLIGENCE AND STATISTICS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 23,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Commercial Intelligence and Statistics'."

DEMAND NO. 5—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF COMMERCE AND INDUSTRY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 61,40,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Commerce and Industry'."

DEMAND NO. 6—MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 8,07,000 be granted to the Pre-

sident, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Community Development and Co-operation'."

DEMAND NO. 7—COMMUNITY DEVELOPMENT PROJECTS, NATIONAL EXTENSION SERVICE AND CO-OPERATION.

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 94,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Community Development Projects, National Extension Service and Co-operation'."

DEMAND NO. 8—MINISTRY OF DEFENCE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 11,69,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Defence'."

DEMAND NO. 9—DEFENCE SERVICES, EFFECTIVE ARMY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 60,91,58,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Defence Services, Effective Army'."

DEMAND NO. 10—DEFENCE SERVICES, EFFECTIVE NAVY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 4,97,48,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Defence Services Effective Navy'."

**DEMAND No. 11—DEFENCE SERVICES,
EFFECTIVE AIR FORCE**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 19,85,26,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Defence Services, Effective Air Force'."

**DEMAND No. 12—DEFENCE SERVICES,
NON-EFFECTIVE**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 5,25,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Defence Services, Non-Effective'."

**DEMAND No. 13—MINISTRY OF EDU-
CATION**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 11,63,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Education'."

DEMAND No. 14—EDUCATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 4,49,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Education'."

**DEMAND No. 15—OTHER REVENUE EX-
PENDITURE OF THE MINISTRY OF EDU-
CATION.**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 73,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Education'."

DEMAND No. 16—TRIBAL AREAS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,72,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Tribal Areas'."

**DEMAND No. 17—NAGA HILLS—TUEN-
SANG AREA**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,05,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Naga Hills—Tuensang Area'."

DEMAND No. 18—EXTERNAL AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 3,66,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'External Affairs'."

DEMAND No. 19—STATE OF PONDICHERRY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,11,30,000 be granted to the

[Mr. Speaker]

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'State of Pondicherry'."

DEMAND No. 20—DADRA AND NAGAR HAVELI AREA

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 6,58,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Dadra and Nagar Haveli Area'."

DEMAND No. 21—GOA, DAMAN AND DIU

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,31,93,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Goa, Daman and Diu'."

DEMAND No. 22—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF EXTERNAL AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,20,06,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of External Affairs'."

DEMAND No. 23—MINISTRY OF FINANCE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 45,08,000 be granted to the President, on account, for or towards defraying the charges during the

year ending on the 31st day of March, 1963, in respect of 'Ministry of Finance'."

DEMAND No. 24—CUSTOMS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,00,22,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Customs'."

DEMAND No. 25—UNION EXCISE DUTIES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,45,54,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Union Excise Duties'."

DEMAND No. 26—TAXES ON INCOME INCLUDING CORPORATION TAX, ETC.

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,55,59,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st March, 1963, in respect of 'Taxes on Income including Corporation Tax, etc.'"

DEMAND No. 27—STAMPS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 68,70,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'stamps'."

DEMAND NO. 28—AUDIT

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 3,10,72,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Audit'."

DEMAND NO. 29—CURRENCY AND COINAGE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 4,45,94,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Currency and Coinage'."

DEMAND NO. 30—MINT

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 64,10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Mint'."

DEMAND NO. 31—PENSIONS AND OTHER RETIREMENT BENEFITS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,24,99,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Pensions and Other Retirement Benefits'."

DEMAND NO. 32—TERRITORIAL AND POLITICAL PENSIONS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 6,19,000 be granted to the President, on account, for or towards

defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Territorial and Political Pensions'."

DEMAND NO. 33—OPIUM

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 4,87,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Opium'."

DEMAND NO. 34—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FINANCE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 11,30,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

DEMAND NO. 35—PLANNING COMMISSION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 23,81,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Planning Commission'."

DEMAND NO. 36—GRANTS-IN-AID TO STATES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 38,97,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Grants-in-aid to States'."

DEMAND No. 37—MISCELLANEOUS ADJUSTMENTS BETWEEN THE CENTRAL AND STATE GOVERNMENTS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 6,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Miscellaneous Adjustments between the Central and State Governments'."

DEMAND No. 38—PRE-PARTITION PAYMENTS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,89,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Pre-partition Payments'."

DEMAND No. 39—MINISTRY OF FOOD AND AGRICULTURE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 20,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Food and Agriculture'."

DEMAND No. 40—AGRICULTURE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 93,37,000 be granted to the President, on account, for or towards defraying the charges during the year, ending on the 31st day of March, 1963, in respect of 'Agriculture'."

DEMAND No. 41—AGRICULTURAL RESEARCH

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,35,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Agricultural Research'."

DEMAND No. 42—ANIMAL HUSBANDRY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 27,57,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Animal Husbandry'."

DEMAND No. 43—FOREST

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 22,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Forest'."

DEMAND No. 44—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FOOD AND AGRICULTURE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 5,42,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Food and Agriculture'."

DEMAND No. 45—MINISTRY OF HEALTH

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 4,57,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of Ministry of Health."

DEMAND No. 46—MEDICAL AND PUBLIC HEALTH

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,47,43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Medical and Public Health'."

DEMAND No. 47—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF HEALTH

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 29,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Health'."

DEMAND No. 48—MINISTRY OF HOME AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 96,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Home Affairs'."

DEMAND No. 49—CABINET

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 9,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Cabinet'."

DEMAND No. 50—ZONAL COUNCILS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 59,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Zonal Councils'."

DEMAND No. 51—ADMINISTRATION OF JUSTICE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 70,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Administration of Justice'."

DEMAND No. 52—POLICE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,77,90,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Police'."

DEMAND No. 53—CENSUS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 23,42,000 be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Census'."

DEMAND No. 54—STATISTICS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 52,18,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Statistics'."

DEMAND NO. 55—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 1,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Privy Purses and Allowances of Indian Rulers'."

DEMAND NO. 56—DELHI**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 4,01,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Delhi'."

DEMAND NO. 57—HIMACHAL PRADESH**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 2,88,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963 in respect of 'Himachal Pradesh'."

DEMAND NO. 58—ANDAMAN AND NICOBAR ISLANDS**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 77,66,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Andaman and Nicobar Island'."

DEMAND NO. 59—MANIPUR**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 1,17,20,000 be granted to the President, on account, for or

towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Manipur'."

DEMAND NO. 60—TRIPURA**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 1,83,28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Tripura'."

DEMAND NO. 61—LACCADIVI, MINICOY AND AMINDIVI ISLANDS**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 8,73,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Laccadivi, Minicoy and Amindivi Islands'."

DEMAND NO. 62—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 27,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'."

DEMAND NO. 63—MINISTRY OF INFORMATION AND BROADCASTING**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 4,74,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Information and Broadcasting'."

DEMAND No. 64—BROADCASTING**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 1,42,63,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Broadcasting'."

DEMAND No. 65—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF THE INFORMATION AND BROADCASTING**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 1,04,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Information and Broadcasting'."

DEMAND No. 66—MINISTRY OF IRRIGATION AND POWER**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 6,86,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Irrigation and Power'."

DEMAND No. 67—MULTI-PURPOSE RIVER SCHEMES**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 30,65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Multi-Purpose River Scheme'."

DEMAND No. 68—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF IRRIGATION AND POWER**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 82,98,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Irrigation and Power'."

DEMAND No. 69—MINISTRY OF LABOUR AND EMPLOYMENT**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 6,93,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Labour and Employment'."

DEMAND No. 70—CHIEF INSPECTOR OF MINES**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 6,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Chief Inspector of Mines'."

DEMAND No. 71—LABOUR AND EMPLOYMENT**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 2,13,40,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Labour and Employment'."

DEMAND No. 72—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LABOUR AND EMPLOYMENT**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 27,000 be granted to the President, on account, for or

[Mr. Speaker]

towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Labour and Employment'."

DEMAND No. 73—MINISTRY OF LAW

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 11,32,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of the 'Ministry of Law'."

DEMAND No. 74—ELECTIONS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 42,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Elections'."

DEMAND No. 75—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LAW

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 81,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

DEMAND No. 76—MINISTRY OF REHABILITATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 6,93,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Rehabilitation'."

DEMAND No. 77—EXPENDITURE ON DISPLACED PERSONS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,93,65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Expenditure on Displaced persons'."

DEMAND No. 78—MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 9,77,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Scientific Research and Cultural Affairs'."

DEMAND No. 79—ARCHAEOLOGY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 31,26,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Archaeology'."

DEMAND No. 80—SURVEY OF INDIA

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 57,93,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Survey of India'."

DEMAND No. 81—BOTANICAL SURVEY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 7,49,000 be granted to the President, on account, for or towards defraying the charges

during the year ending on the 31st day of March, 1963, in respect of 'Botanical Survey'."

DEMAND No. 82—ZOOLOGICAL SURVEY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 6,24,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Zoological Survey'."

DEMAND No. 83—SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 4,96,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Scientific Research and Cultural Affairs'."

DEMAND No. 84—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 17,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Scientific Research and Cultural Affairs'."

DEMAND No. 85—MINISTRY OF STEEL, MINES AND FUEL

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 8,15,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Steel, Mines and Fuel'."

DEMAND No. 88—GEOLOGICAL SURVEY

Mr. Speaker: Motion moved.

"That a sum not exceeding

Rs. 91,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Geological Survey'."

DEMAND No. 87—OTHER REVENUE EXPENDITURE OF MINISTRY OF STEEL, MINES AND FUEL

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 12,32,18,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Steel, Mines and Fuel'."

DEMAND No. 88—MINISTRY OF TRANSPORT AND COMMUNICATIONS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 25,71,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Transport and Communications'."

DEMAND No. 89—METEOROLGY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 53,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Meteorology'."

DEMAND No. 90—CENTRAL ROAD FUND

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,12,73,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Central Road Fund'."

**DEMAND No. 91—COMMUNICATIONS
(INCLUDING NATIONAL HIGHWAYS)**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,89,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Communications (including National Highways)'."

DEMAND No. 92—MERCANTILE MARINE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 20,91,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Mercantile Marine'."

**DEMAND No. 93—LIGHT HOUSES AND
LIGHTSHIPS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 24,26,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Light Houses and Lightships'."

DEMAND No. 94—AVIATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,41,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Aviation'."

**DEMAND No. 95—OVERSEAS COMMUNI-
CATIONS SERVICE**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 40,17,000 be granted to the President, on account, for or

towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Overseas Communications Service'."

**DEMAND No. 96—OTHER REVENUE
EXPENDITURE OF THE MINISTRY OF
TRANSPORT AND COMMUNICATIONS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 79,24,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Transport and Communications'."

**DEMAND No. 97—INDIAN POSTS AND
TELEGRAPHS DEPARTMENT (INCLUDING
WORKING EXPENSES)**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 20,63,18,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Indian Posts and Telegraphs Department (including Working Expenses)'."

**DEMAND No. 98—POSTS AND TELEGRAPHS
DIVIDENDS TO GENERAL REVENUES AND
APPROPRIATIONS TO RESERVE FUNDS**

Mr. Speaker: Motion moved.

"That a sum not exceeding Rs. 3,48,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Posts and Telegraphs Dividends to General Revenues and Appropriations to Reserve Funds'."

**DEMAND No. 99—MINISTRY OF WORKS,
HOUSING AND SUPPLY**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 17,13,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Ministry of Works, Housing and Supply'."

DEMAND No. 100—SUPPLIES AND DISPOSALS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 79,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Supplies and Disposals'."

DEMAND No. 101—PUBLIC WORKS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 9,49,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Public Works'."

DEMAND No. 102—STATIONERY AND PRINTING

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,32,69,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Stationery and Printing'."

DEMAND No. 103—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF WORKS, HOUSING AND SUPPLY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 19,31,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of the Ministry of Works, Housing and Supply'."

DEMAND No. 104—DEPARTMENT OF ATOMIC ENERGY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 4,02,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Department of Atomic Energy'."

DEMAND No. 105—ATOMIC ENERGY RESEARCH

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,87,42,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Atomic Energy Research'."

DEMAND No. 106—DEPARTMENT OF PARLIAMENTARY AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 74,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Department of Parliamentary Affairs'."

DEMAND No. 107—LOK SABHA

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 24,99,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Lok Sabha'."

DEMAND No. 108—OTHER REVENUE EXPENDITURE OF LOK SABHA

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 42,000 be granted to the

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President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Revenue Expenditure of Lok Sabha'."

DEMAND No. 109—RAJYA SABHA

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 9,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Rajya Sabha'."

DEMAND No. 110—SECRETARIAT OF THE VICE-PRESIDENT

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 21,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Secretariat of the Vice-President'."

DEMAND No. 111—CAPITAL OUTLAY OF THE MINISTRY OF COMMERCE AND INDUSTRY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 9,56,06,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay of the Ministry of Commerce and Industry'."

DEMAND No. 112—CAPITAL OUTLAY OF THE MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 85,64,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay of the Ministry of Community Development and Co-operation'."

DEMAND No. 113—DEFENCE CAPITAL OUTLAY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 7,83,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Defence Capital Outlay'."

DEMAND No. 114—CAPITAL OUTLAY OF THE MINISTRY OF EDUCATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,49,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay of the Ministry of Education'."

DEMAND No. 115—CAPITAL OUTLAY OF THE MINISTRY OF EXTERNAL AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 22,55,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay of the Ministry of External Affairs'."

DEMAND No. 116—CAPITAL OUTLAY ON THE INDIA SECURITY PRESS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 10,41,000 be granted to the President on account, for or to-

wards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay on the India Security Press.'

DEMAND No. 117—CAPITAL OUTLAY ON CURRENCY AND COINAGE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,46,83,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay on Currency and Coinage'."

DEMAND No. 118—CAPITAL OUTLAY ON MINTS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,62,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay on Mints'."

DEMAND No. 119—COMMUTED VALUE OF PENSIONS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 57,79,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Commuted Value of Pensions'."

DEMAND No. 120—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FINANCE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 16,86,87,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of

'Other Capital Outlay of the Ministry of Finance'."

DEMAND No. 121—CAPITAL OUTLAY ON GRANTS TO STATES FOR DEVELOPMENT

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 6,33,00,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay on Grants to States for Development'."

DEMANDS No. 122—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 36,72,00,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Loans and Advances by the Central Government'."

DEMAND No. 123—CAPITAL OUTLAY ON FORESTS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 3,58,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay on Forests'."

DEMAND No. 124—PURCHASE OF FOOD-GRAINS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 52,50,00,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Purchase of Foodgrains'."

DEMAND No. 125—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FOOD AND AGRICULTURE

Mr. Speaker: Motion moved:

“That a sum not exceeding Rs. 15,73,09,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of ‘Other Capital Outlay of the Ministry of Food and Agriculture.’”

DEMAND No. 126—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH

Mr. Speaker: Motion moved:

“That a sum not exceeding Rs. 3,03,54,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of ‘Capital Outlay of the Ministry of Health.’”

DEMAND No. 127—CAPITAL OUTLAY OF THE MINISTRY OF HOME AFFAIRS

Mr. Speaker: Motion moved:

“That a sum not exceeding Rs. 27,74,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of ‘Capital Outlay of the Ministry of Home Affairs.’”

DEMAND No. 128—CAPITAL OUTLAY OF THE MINISTRY OF INFORMATION AND BROADCASTING

Mr. Speaker: Motion moved:

“That a sum not exceeding Rs. 70,00,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of ‘Capital Outlay of the Ministry of Information and Broadcasting.’”

DEMAND No. 129—CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES

Mr. Speaker: Motion moved:

“That a sum not exceeding Rs. 2,50,85,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of ‘Capital Outlay on Multipurpose River Schemes.’”

DEMAND No. 130—OTHER CAPITAL OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER

Mr. Speaker: Motion moved:

“That a sum not exceeding Rs. 3,80,99,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of ‘Capital Outlay of the Ministry of Irrigation and Power.’”

DEMAND No. 131—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR AND EMPLOYMENT

Mr. Speaker: Motion moved:

“That a sum not exceeding Rs. 35,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of ‘Capital Outlay of the Ministry of Labour and Employment.’”

DEMAND No. 132—CAPITAL OUTLAY OF THE MINISTRY OF REHABILITATION

Mr. Speaker: Motion moved:

“That a sum not exceeding Rs. 3,08,87,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of ‘Capital Outlay of the Ministry of Rehabilitation.’”

DEMAND No. 133—CAPITAL OUTLAY OF THE MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 91,03,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay of the Ministry of Scientific Research and Cultural Affairs'."

DEMAND No. 134—CAPITAL OUTLAY OF THE MINISTRY OF STEEL, MINES AND FUEL

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 31,93,62,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay of the Ministry of Steel, Mines and Fuel'."

DEMAND No. 135—CAPITAL OUTLAY ON ROADS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 12,55,50,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay on Road'."

DEMAND No. 136—CAPITAL OUTLAY ON PORTS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 95,96,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay on Ports'."

DEMAND No. 137—CAPITAL OUTLAY ON CIVIL AVIATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,02,28,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay on Civil Aviation'."

DEMAND No. 138—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TRANSPORT AND COMMUNICATIONS.

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 4,31,37,000 be granted to the President, on account, for a towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Capital Outlay of the Ministry of Transport and Communications'."

DEMAND No. 139—CAPITAL OUTLAY ON INDIAN POSTS AND TELEGRAPHS (NOT MET FROM REVENUE).

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 6,39,52,000 be granted to the President, on account, for a towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay on Indian Posts and Telegraphs (not met from Revenue)'."

DEMAND No. 140—CAPITAL OUTLAY ON PUBLIC WORKS.

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,37,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay on Public Works'."

DEMAND No. 141—DELHI CAPITAL OUTLAY.

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,15,45,000 be granted to the President, on account, for or towards

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defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Delhi Capital Outlay.'

DEMAND NO. 142—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS, HOUSING AND SUPPLY.

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 55,97,000 be granted to the President, on account, for a towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Supply'."

DEMAND NO. 143—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY.

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,06,91,000 be granted to the President, on account, for a towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay of the Department of Atomic Energy'."

There are some cut motions. Shri Bal Raj Madhok. All the cut motions 1 to 8 are by him.

The hon. Member who has tabled the cut motions is not here. Therefore, I will only put the Demands to the vote of the House.

The question is:

That the respective sums not exceeding the amounts shown in the third column of the Order Paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 143.

The motion was adopted.

Mr. Speaker: All the Demands 1 to 143 are passed.

Shri Tyagi: Unanimously.

Mr. Speaker: Why is he saying un-animously every time? I always take it as unanimous unless there is something. The records will show it. They are also hearing. Why should he invite opposition from time to time by rubbing on the wrong side?

17.18 hrs.

*APPROPRIATION (VOTE ON ACCOUNT) BILL, 1962

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1962-63.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1962-63."

The motion was adopted.

Shri Morarji Desai: I introduce the Bill:

I also beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1962-63, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1962-63, be taken into consideration."

The motion was adopted.

*Published in the Gazette of India Extraordinary, Part II-Section 2, dated 24.3.1962.

†Introduced/moved with the recommendation of the President.